

V

ITEM NO.3

COURT NO.10

SECTION IIIA

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (C) No.32283/2015

(Arising out of impugned final judgment and order dated 13/05/2015

in ITA No.99/2015 passed by the High Court Of Judicature at Allahabad)

SPICE MOBILITY LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF INCOME TAX

Respondent(s)

Date : 01/05/2017 This petition was called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE R.K. AGRAWAL

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Ajay Vohra, Sr. Adv.

Ms. Kavita Jha, Adv.

Mr. Repesh Jain, Adv.

Mr. Aditya Vohra, Adv.

For Respondent(s) Mr. Ranjit Kumar, SG

Mr. Aman Sinha, Sr. Adv.

Mr. Ritesh Kumar, Adv.

Mr. Sameer Abhyankar, Adv.

Mrs. Anil Katiyar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

As prayed, let counter affidavit be filed within a week.

List this matter in the third week of July, 2017.

Rejoinder affidavit, if any, may be filed in the meantime.

(ASHAÂ SUNDRIYAL)

COURTÂ MASTER (CHANDERÂ BALA)

COURTÂ MASTER